

Summary of the Combination under Regulation 13 (1B) of the Competition Commission of India (Procedure in regard to the transaction of business relating to combinations), 2011

1. The transaction involves the acquisition of sole control of Broadcom Corporation (**Broadcom**) by Avago Technologies Limited (**Avago**) (collectively referred to as the **Parties**). The transaction is in nature of acquisition and falls under Section 5(a) of the Competition Act, 2002.
2. The Parties are global technology company active in the design, manufacture, marketing and sale of a range of semiconductor devices. Avago is incorporated under the laws of the Republic of Singapore.-Avago's is primarily active in Wireline Infrastructure, Wireless Communications, Enterprise Storage, and Industrial applications. Broadcom's focus is on semiconductors for Infrastructure, Networking, Broadband and Connectivity.
3. Broadcom, incorporated in California, is a global player and innovator in semiconductors solutions for wired and wireless communications. Broadcom has its principal executive offices located in Irvine, California (United States).
4. List of subsidiaries of the Parties in India are as follows:

Avago:

 - Emulex Communication Private Limited (*Emulex India*);
 - LSI India Research & Development Private Limited (*LSI India*); and
 - PLX Technology India Private Limited (*PLX*) (under liquidation)

Broadcom:

 - Broadcom Semiconductors India Private Limited (*BSIPL*); and
 - Broadcom Communications Technologies Private Limited (*BCTPL*)
5. The Transaction relates to the market of Wireless Communications ASSPs¹ in India.

¹ Application specific standard products.